

**IN THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 641 OF 2024**

**IN THE MATTER OF :**

News Item titled "Chunk of India's forests, missing, after 27-years delay to file reports Analysis" appearing in The Hindu dated 28.04.2024

RESPONDENTS : MOEF&CC & ALL STATES/UTs.

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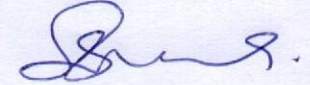
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FILED BY :

NEW DELHI

DATED:

24/11/2025



(SUNITA SHARMA)

ADVOCATE FOR RESPONDENT NO.19

①

**IN THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 641 OF 2024**

**IN THE MATTER OF :**

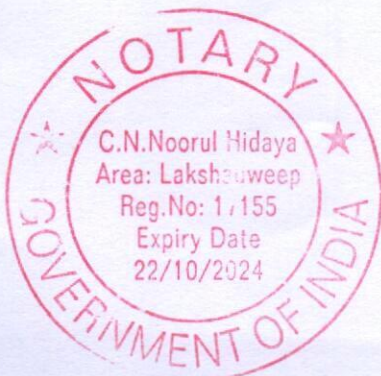
News Item titled "Chunk of India's forests, missing, after 27-years delay to file reports Analysis" appearing in The Hindu dated 28.04.2024.

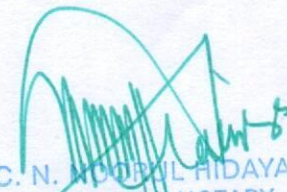
RESPONDENTS : MOEF&CC & ALL STATES/UTs

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.19,  
UNION TERRITORY OF LAKSHADWEEP**

I, Santosh Kumar Reddy V, son of Vijaya Rami Reddy V, Aged 40 years, presently holding the charge of Secretary, Department of Environment & Forest, U.T of Lakshadweep Administration, Kavaratti – 682 555 do hereby solemnly affirm on oath and state as under :

1. That I am the Secretary, Department of Environment & Forests, Atal Paryavaran Bhawan, U.T of Lakshadweep, Kavaratti and have been authorized to file this affidavit on behalf of UT of Lakshadweep Administration and in my official capacity I am well acquainted with the facts and circumstances of the present matter and competent to swear the present affidavit.

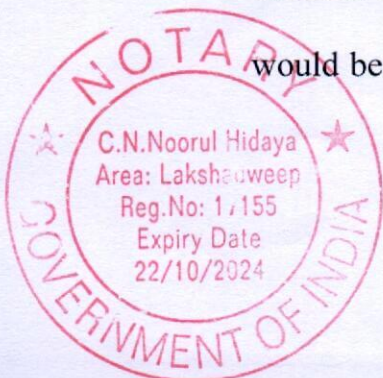



  
**C. N. NOORUL HIDAYA**  
 ADVOCATE & NOTARY  
 GOVT. OF INDIA, Area: Lakshadweep  
 Reg.No: 17155, Expiry Date:22/10/2024

  
 Secretary (Environment & Forests)  
 U.T. of Lakshadweep  
 Kavaratti-682 555  


2

2. Present Affidavit is being filed in compliance with order dated 31.07.2024 passed by this Hon'ble Tribunal in *suo-motu* OA No. 641 of 2024 titled "Chunk of India's forests, missing, after 27-years delay to file reports Analysis" appearing in The Hindu dated 28.04.2024,.
3. It is respectfully submitted that, Lakshadweep is a group of islands comprising 12 atolls, 3 reefs, 5 submerged banks with a total land area of 32 km<sup>2</sup> located between 8° – 12° 13" North latitude and 71° – 74° East longitude, 220 to 440 Kms. in the west coast of Kerala, in Arabian sea. Consisting of lagoon area of about 4,200 sq.km, 20,000 sq.km of territorial waters and about 4 lakhs sq.km of ecological zone. There are 11 inhabited islands those are geographically isolated from each other. Population of the islands is only 64,473 as per 2011 census.
4. It is respectfully submitted that, the whole Lakshadweep Islands are made up of coral formation under atoll category and have very unique and different ecology.
5. It is respectfully submitted that, Hon'ble Supreme Court in WP(C) 202 of 1995 (T.N Godavarman Thirumulpad Vs UOI) had directed to prepare the SEC reports of the forests as per dictionary meaning and had further directed that all categories of forests irrespective of ownership and status would be included under the ambit of Forest (Conservation) Act, 1980. So



  
 C. N. NOORUL HIDAYA  
 ADVOCATE & NOTARY  
 GOVT. OF INDIA, Area: Lakshadweep  
 Reg.No: 17155, Expiry Date:22/10/2024

  
 Secretary (Environment & Forests)  
 U.T. of Lakshadweep  
 Kavaratti-682 555  


(3)

that any project proponent who seeks to divert any land of deemed forest for non-forestry purpose would require approval from Central Government. As per the land resources utilization in Lakshadweep it does not have significance since primary biodiversity is concentrated in marine environments which suggests a unique ecological focus.

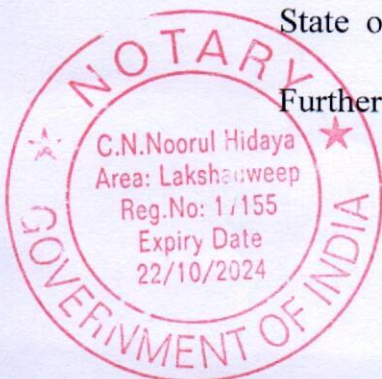
6. It is respectfully submitted that, in pursuance of the order of Hon'ble Supreme Court of India in Writ Petition (Civil) WP(C) No. 1164 of 2023 dated 19.02.2024 the Lakshadweep Administration constituted Expert Committee for the identification of areas as forests. True copy of the Office order dated 19.06.2024 is herewith produced and marked as

**ANNEXURE R-1.**

7. It is respectfully submitted that, Union Territory of Lakshadweep Administration (UTLA) does not have notified/declared/deemed forest area or the sanctuary in the land area. Further it is also submitted that, no forest land/area are available as per records in the Revenue Department and State Forest Department.

8. It is respectfully submitted that, as per the India State of Forest Report 2021 Lakshadweep has 90.33% forest cover which is constant with India State of Forest Report 2019, which also reported 90.33% forest cover.

Further it also submitted that, Union Territory of Lakshadweep



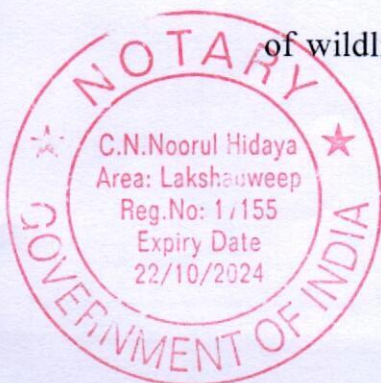
*C.N. Noorul Hidayah*  
C. N. NOORUL HIDAYAH  
ADVOCATE & NOTARY  
GOVT. OF INDIA, Area: Lakshadweep  
Reg.No: 17155, Expiry Date:22/10/2024

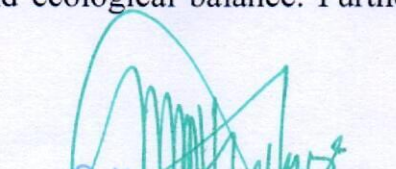
*V. S. K. Reddy*  
Secretary (Environment & Forests)  
U.T. of Lakshadweep  
Kavaratti-682 555  
LM

(4)

Administration have uncompromising statutes regarding the tree cover over the Islands.

9. It is respectfully submitted that, the Union Territory of Lakshadweep has not made any deforestation and its terrestrial biodiversity is widely diverse now more than ever and the land area still provide essential services such as carbon sequestration, water purification, soil stabilization, and habitat for numerous species of flora and fauna.
10. It is respectfully submitted that, though there is no terrestrial forest in Lakshadweep there the adjoining lagoon and surrounding ocean is filled with rich biodiversity. The Union Territory of Lakshadweep Administration is taking adequate measures to preserve the biodiversity and implementing strict regulations to protect marine ecosystems from overfishing, pollution, and habitat destruction.
11. It is respectfully submitted that, the marine area serve as critical reservoirs of biodiversity, hosting rich ecosystems such as coral reefs, mangroves, seagrass meadows, and a wide variety of marine life. The concentration of biodiversity in marine ecosystems emphasizes the importance of preserving these areas as they are the country's main natural asset in terms of wildlife and ecological balance. Further it also submitted that, marine



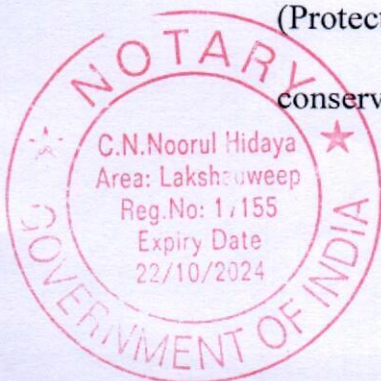
  
C. N. NOORUL HIDAYA  
ADVOCATE & NOTARY  
GOVT. OF INDIA, Area: Lakshadweep  
Reg.No: 17155, Expiry Date: 22/10/2024

  
Secretary (Environment & Forests)  
U.T. of Lakshadweep  
Kavaratti-682 555  
km

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area in this territory are comprised of scheduled species under the Wildlife (Protection) Act, 1972, the Union Territory of Lakshadweep Administration declared one bird sanctuary i.e., Dr. Salim Ali Bird Sanctuary and 3 Marine Wildlife Conservation Reserves namely A. Attakoya Thangal Marine Conservation Reserve, Pitti, Kavaratti Island, P.M Sayeed Marine Birds Conservation Reserve, Valiyapani, Bitra Island, Dr. K.K. Mohammed Koya Sea Cucumber Conservation Reserve, Cheriyanani, Bitra Island. True copy of notification F.No.7/13/92/249 Dated: 25.01.2019 of Dr. Salim Ali Bird Sanctuary, Pitti is herewith produced and marked as **ANNEXURE R-2**. True copy of Notification F.No.2/26/2020-E&F(2) Dated: 27/02/2020 of A Attakoya Thangal Marine Conservation Reserve, Pitti is herewith produced and marked as **ANNEXURE R-3**. True copy of Notification F.No.2/26/2020-E&F(3) Dated: 27/02/2020 of P.M Sayeed Marine Birds Conservation Reserve, Valiyapani is herewith produced and marked as **ANNEXURE R-4**. True copy of Notification F.No.2/26/2020-E&F(2) Dated: 27/02/2020 of Dr. KK Mohammed Koya Sea Cucumber Conservation Reserve, Cheriyanani is herewith produced and marked as **ANNEXURE R-5**.

12. The Union Territory of Lakshadweep Administration enforces the Wildlife (Protection) Act, 1972 and rules made thereunder for the protection, conservation and rehabilitation of the Ecology since the most of the marine



C. N. NOORUL HIDAYA  
ADVOCATE & NOTARY  
GOVT. OF INDIA, Area: Lakshadweep  
Reg.No: 17155, Expiry Date:22/10/2024

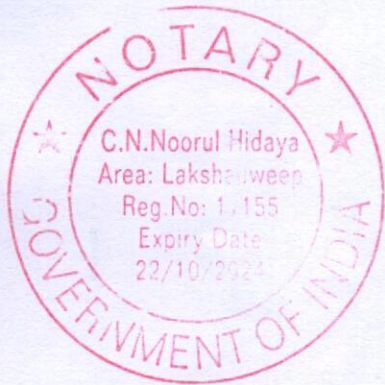
V. P. K. K. K. K.  
Secretary (Environment & Forests)  
U.T. of Lakshadweep  
Kavaratti-682 555  
JKM

(6)

organism and birds were listed in the Schedules under the above-mentioned Act.

13. As mentioned earlier that the forest cover in the Lakshadweep is constant at 90.33% both India State of Forest Report 2019 and India State of Forest Report 2021, it is a proof that the Union Territory of Lakshadweep Administration constantly striving and successful in maintaining the forest cover also and also no decrease in the forest cover the last years.

14. On the facts and in the circumstances it is therefore most respectfully prayed that this Hon'ble Tribunal may pass appropriate orders.



V. J. K. Kellif  
**DEPONENT**  
 Secretary (Environment & Forests)  
 U.T. of Lakshadweep  
 Kavaratti-682 555  
 km

**VERIFICATION:**

Verified that the contents of above affidavit paragraph 1-14 are true and correct to the best of my knowledge as drawn from the records of the case, no part of it is wrong and nothing material has been concealed therefrom.

Verified at Kavaratti, U.T of Lakshadweep on this .....<sup>25<sup>th</sup></sup> Day of September, 2024

EXECUTED & SIGNED IN MY PRESENCE  
 ON 25/09/2024 AT Kavaratti  
 ATTESTED

C. N. NOORUL HIDAYA  
 ADVOCATE & NOTARY  
 GOVT. OF INDIA, Area: Lakshadweep  
 Reg.No: 17155, Expiry Date:22/10/2024

V. J. K. Kellif  
**DEPONENT**  
 Secretary (Environment & Forests)  
 U.T. of Lakshadweep  
 Kavaratti-682 555  
 km



लक्षद्वीप संघराज्य क्षेत्र प्रशासन /U.T. OF LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवारत्ती द्वीप/Kavaratti Island – 682555  
E-mail: [lak-dcf@nic.in](mailto:lak-dcf@nic.in), [lak-forest@utl.gov.in](mailto:lak-forest@utl.gov.in) Ph: 04896 262592

F.No.LD-23007/7/2024-Pol-Legal-UT-LKS / 431

Dated: 19.06.2024

### ORDER

In pursuance of the order of Hon'ble Supreme Court of India in Writ Petition (Civil) No.1164 of 2023 dated 19<sup>th</sup> February, 2024, the **Expert Committee** for Union Territory of Lakshadweep is constituted with the following members with immediate effect

- |  |                     |
|--|---------------------|
| 1. Secretary (Environment & Forest)            | - Chairman          |
| 2. District Collector                          | - Member            |
| 3. Director of Agriculture                     | - Member            |
| 4. Director of Social Welfare & Tribal Affairs | - Member            |
| 5. Deputy Conservator of Forests               | - Member Secretary. |

The role of the Expert Committee is to:

- Identify areas which are forests irrespective of whether they are so notified, recognized or classified under any law and irrespective of the ownership of the land;
- Identify areas which were earlier forests, but were degraded, denuded or cleared; and
- Identify areas covered by plantation trees belonging to the government and those belonging to private persons.

V.P.K. Reddy

(Santosh Kumar Reddy V, IFS)  
Secretary (Environment & Forests).

To All Members



400

C/65

Annexure R-2

# लक्षद्वीप का राजपत्र The Lakshadweep Gazette

PUBLISHED BY AUTHORITY  
EXTRAORDINARY

VOL. LIV. No. 50 TUESDAY, 12<sup>th</sup> MARCH, 2019/ 21<sup>st</sup> PHALGUNA, 1940 (SAKA)

GOVT. OF INDIA  
LAKSHADWEEP ADMINISTRATION  
(Department of Environment & Forest)

Kavaratti Island,

Dated : 25.01.2019.

## NOTIFICATION

**F.No. 7/13/92/249 :-** Whereas Lakshadweep Administration, after the proclamation of the Collector-cum-Development Commissioner of Lakshadweep that no person have any claim of right in the Pitti Bird Island situated about 24 km of North West of Kavaratti Island declared as Pitti Bird Sanctuary as per notification F.No.7/13/92 –E&F dated 21.12.2001 published in Extra Ordinary Gazette Vol XXXVII No 59, Wednesday 6<sup>th</sup> February 2002 for the purpose of protecting, propagating and developing wildlife.

And whereas, in continuation with the notification F.No.7/13/92 – E&F dated 21.12.2001 the seascape around Pitti Island having the adequate ecological, faunal, geo morphological, natural and zoological significance and also to have proper boundary of 40 square kilometer seascape around the Pitti island is also equally important for the purpose of protecting, propagating and developing wildlife in its environment.

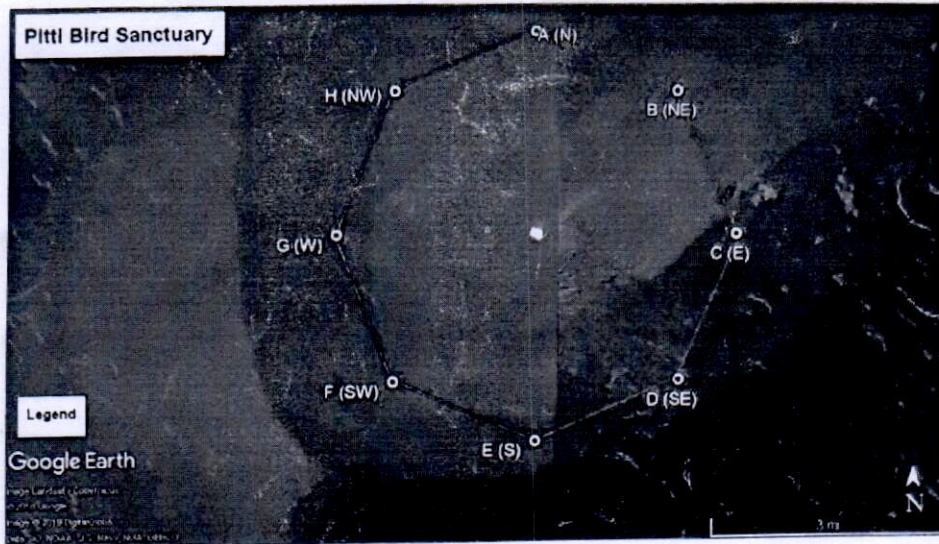
Now therefore in exercise of the powers conferred by the Section 18 (1) read with the Section 26A of the Wildlife (Protection) Act, 1972, the Lakshadweep Administration hereby declare the boundaries for the Pitti Bird Sanctuary, constitute the area 40 square kilometer seascape around the Pitti island situated within the Geo co-ordinates North (10°48'32.34"N & 72°32'03.65"E), Northeast (10°47'56.46"N & 72°33'30.14"E), East (10°46'30.76"N & 72°34'05.63"E), Southeast (10°45'05.71"N & 72°33'30.14"E), South (10°44'30.30"N & 72°32'03.65"E), Southwest (10°45'05.71"N & 72°30'37.22"E), West (10°46'30.76"N & 72°30'02.15"E) and Northwest (10°47'56.46"N & 72°30'37.22"E) specified below also the "Pitti Bird Sanctuary" for the purpose of protecting, propagating and developing wildlife its environment.

- |    |                    |                    |
|----|--------------------|--------------------|
| A. | Boundary Perimeter | 22.87 Km (12.5 Nm) |
| B. | Area               | 40. Sq Km          |

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C. Map



D. Boundaries

Edge point	Side	Distance from Pitti (Nautical miles)	Direction from Pitti (Compass degree)	Latitude (N)	Longitude (E)
A	North	2	0°	10° 48'32.34"	72° 32'03.65"
B	North East	2	45°	10° 47'56.46"	72° 33'30.14"
C	East	2	90°	10° 46'30.76"	72° 34'05.63"
D	South East	2	135°	10° 45'05.71"	72° 33'30.14"
E	South	2	180°	10° 44'30.30"	72° 32'03.65"
F	South West	2	225°	10° 45'05.71"	72° 30'37.22"
G	West	2	270°	10° 46'30.76"	72° 30'02.15"
H	North West	2	315°	10° 47'56.46"	72° 30'37.22"

*(Signature)*  
 (Farooq Khan)  
 Administrator




F. No.7/13/92 - E&F

दिनांक: 27/02/2020

**NOTIFICATION**

F.No.7/13/92-E&F - In continuation of the Notification No.7/13/92/249, dated 25<sup>th</sup> January, 2019, the Hon'ble Administrator, U.T. of Lakshadweep Administration is pleased to rename the Pitti Bird Sanctuary as Dr. Salim Ali Bird Sanctuary, Pitti.

This is issued with the approval of Hon'ble Administrator vide Diary No.489 dated /02/2020

  
(Damodhar A.T.,) IFS  
Secretary (Environment & Forest) and  
Chief Wildlife Warden

भारत सरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island – 682555

**F. No.7/13/92 – E&F**

**Date: 27/02/2020**

**NOTIFICATION**

In continuation of the Notification No.7/13/92/249, dated 25<sup>th</sup> January, 2019, the Hon'ble Administrator, U.T. of Lakshadweep Administration is pleased to rename the Pitti Bird Sanctuary as Dr. Salim Ali Bird Sanctuary, Pitti.

This is issued with the approval of Hon'ble Administrator vide Diary No.459, dated 27/02/2020

Sd/-  
(Damodhar A.T.,) IFS  
Secretary (Environment & Forest) and  
Chief Wildlife Warden

भारत सरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island - 682555

F.No.2/26/2020-E&F(2)

Date: 27/02/2020

**NOTIFICATIONS**

Whereas Lakshadweep Administration declared, Pitti Bird Island situated about 24 km of North West of Kavaratti Island, constitute the area of 40 square kilometer seascape around it as Pitti Bird Sanctuary, as per notification F.No.7/13/92 -E&F dated 25.01.2019 for the purpose of protecting, propagating and developing wildlife.

And whereas, the extending seascape shallow reef flat of Pitti Bird Sanctuary towards the direction of north having the adequate ecological, faunal, geo morphological, natural and zoological significance and also equally important for the purpose of protecting, propagating and developing wildlife in its environment.

And whereas, the above mentioned entire seascape is a shallow region, about 11 meter depth to 24 meter depth which is in abundance with the prolific corals and its associated diversity of marine wildlife, which is an ideal location of the propagation of corals and its associated wildlife organisms.

And whereas, all these corals and this reef flat provide habitat, breeding ground, shelter, nesting place and niche for many protected species like coelenterate, holothurians, echinoderms, mollusks,

sponges, turtles, mammals and many other fauna & flora which all most all these species are listed in the various Schedules of the Wildlife (Protection) Act, 1972.

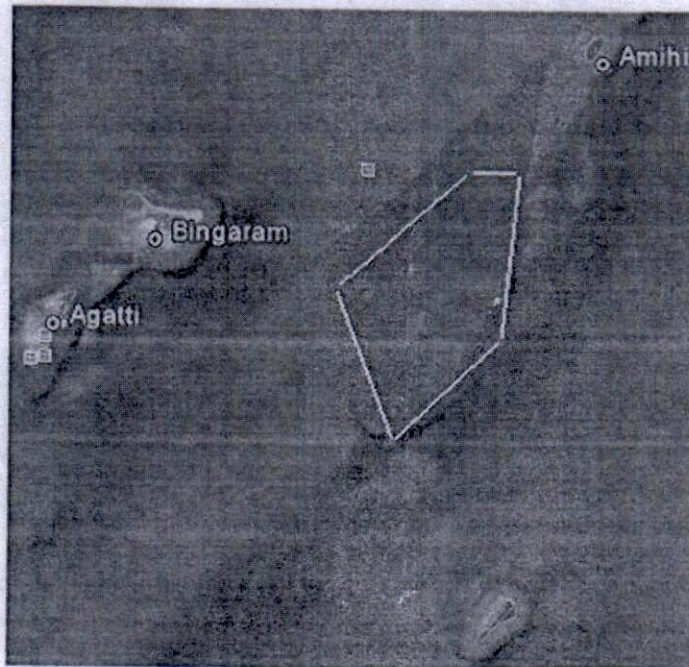
Now therefore, by reason of ecological, environmental, faunal, floral, geographical or zoological association or importance, for the purpose of protecting, propagating or developing wildlife therein or its environment, the Hon'ble Administrator of Union Territory of Lakshadweep Administration in exercise of the powers conferred by sub-section (1) of Section 36A of the Wildlife (Protection) Act, 1972, the Pitti lagoon adjacent to the Pitti Bird Sanctuary, the situation and limits of which are described under this notification is declared as Pitti Conservation Reserve and further named as A Attakoya Thangal Marine Conservation Reserve Pitti.

**Extent and Boundaries of Pitti Conservation Reserve**

**A. Boundaries**

Edge point	Side	Latitude	Longitude
A	Northwest	11° 00' 00"	72°36' 00"
B	Northeast	11° 00' 00"	72°39' 00"
C	East	10°50' 00"	72°38' 00"
D	South	10°44' 00"	72°31' 30"
E	West	10°53' 00"	72°28' 00"

**B. Map**



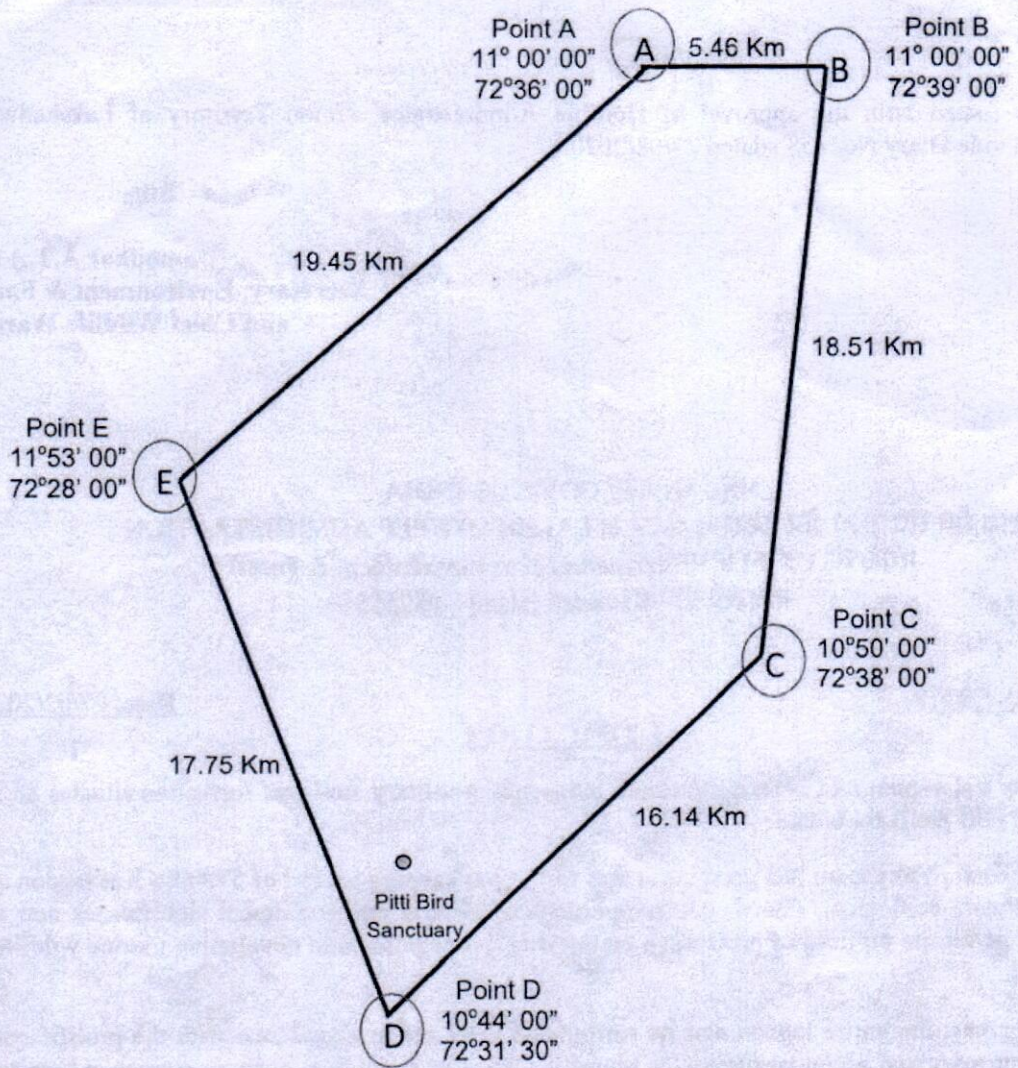
(14)

.....THE LAKSHADWEEP GAZETTE EXTRAORDINARY.....6

This is issued with the approval of Hon'ble Administrator, Union Territory of Lakshadweep  
Administration vide Diary No. 458 sdated 27/02/2020

**Sd/-**

**(Damodhar A.T.,) IFS  
Secretary, Environment & Forest  
and Chief Wildlife Warden**



C. Distances

Points	Side	Distance
A to B	North	5.46 Km
B to C	East	18.51 Km
C to D	East	16.14 Km
D to E	West	17.75 Km
E to A	West	19.45 Km

- D. Boundary Perimeter 77.31 Km
- E. Area 344 Sq Km

भारत सरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island - 682555

F.No.2/26/2020-E&F(3)

Date: 27/02/2020

**NOTIFICATION**

Whereas Valiyapani reef is an uninhabited independent solitary atoll reef formation situated 88 Km Northwest(330°) off the Bitra Island.

And whereas, Valiyapani has good coral reef formation keeping extend of 57.46Sq Km lagoon area having the adequate ecological, faunal, geo morphological, natural and zoological significance and also equally important for the purpose of protecting, conserving, propagating and developing marine wildlife in its environment.

And whereas, the entire lagoon and its surrounded reefs are in abundance with the prolific corals (productive in primary and secondary levels of biomass formation more than even an evergreen forests on land )and its associated diversity of marine wildlife, which is the ideal location for the propagation of corals and all its associated wildlife organisms.

And whereas, this lagoon, corals inside the lagoon along with surrounded coral reefs provide habitat, breeding ground, shelter, nesting place and niche for many protected species like coelenterate, holothurians, echinoderms, mollusks, sponges, turtles, mammals and many other fauna & flora which all most all these species are listed in the various Schedules of the Wildlife (Protection) Act, 1972.

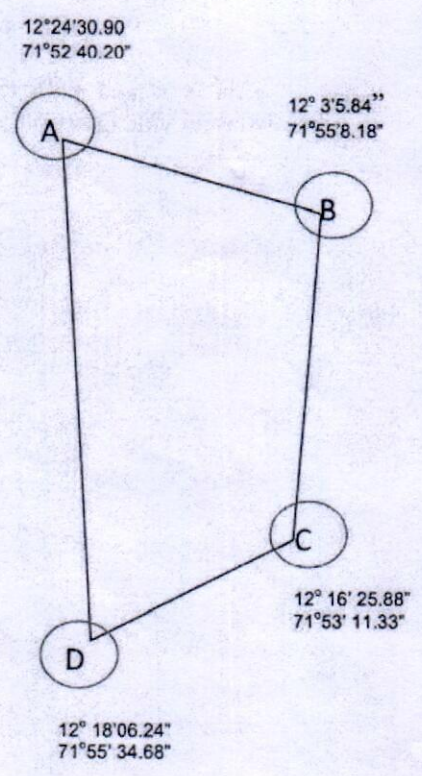
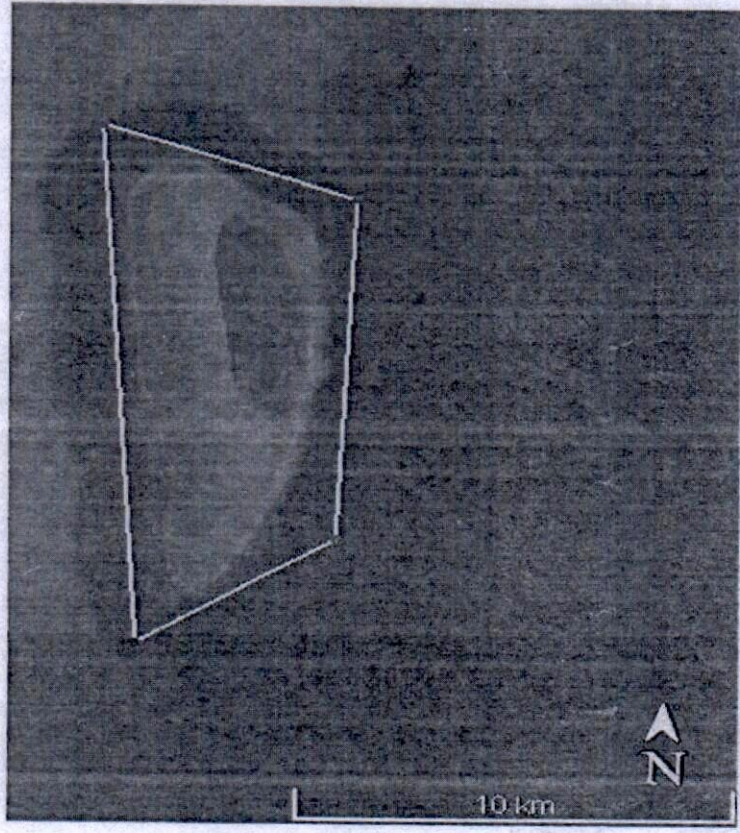
Now therefore, by reason of ecological, environmental, faunal, floral, geographical or zoological association or importance, for the purpose of protecting, propagating or developing wildlife therein or its environment, the Hon'ble Administrator of Union Territory of Lakshadweep Administration in exercise of the powers conferred by sub-section (1) of Section 36A of the Wildlife (Protection) Act, 1972 and in consultation with the local community, the Valiyapani lagoon surrounded by its reef area, the situation and limits of which are described under this notification is declared as Valiyapani Marine Birds Conservation Reserve and further named as P.M Sayeed Marine Birds Conservation Reserve, Valiyapani.

**Extent and Boundaries of Valiyapani Conservation Reserve**

A. Boundaries

Edge point	Side	Latitude	Longitude
A	Northwest	12° 24' 30.90"	71° 52' 40.20"
B	Northeast	12° 23' 25.84"	71° 55' 48.18"
C	Southeast	12° 18' 06.24"	71° 55' 34.68"
D	Southwest	12° 16' 25.88"	71° 53' 11.33"

B. Map



C. Distances

Points	Side	Distance
A to B	North	5.87 Km
B to C	East	9.90 Km
C to D	South	5.33 Km
D to A	West	14.90 Km

- D. Boundary Perimeter 36 Km.  
E. Area 62 Sq Km.

This is issued with the approval of Hon'ble Administrator, Union Territory of Lakshadweep Administration vide Diary No. 458 dated 27/02/2020

Sd/-

(Damodhar A.T.,) IFS  
Secretary, Environment & Forest  
and Chief Wildlife Warden

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Annexure R-S



# लक्षद्वीप का राजपत्र The Lakshadweep Gazette

PUBLISHED BY AUTHORITY  
EXTRAORDINARY

VOL LV. No. 59 THURSDAY, 12<sup>th</sup> MARCH, 2020 / 27<sup>th</sup> PHALGUNA, 1941 (SAKA)

भारत सरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island - 682555

F.No.2/26/2020-E&F(2)

Date:27/02/2020

## NOTIFICATION

Whereas Cheriyapani reef is an uninhabited independent solitary atoll reef formation situated 50 Km Northwest (310°) off the Bitra Island.

And whereas, Cheriyapani has good coral reef formation keeping extend of 172.59 Sq Km lagoon area having the adequate ecological, faunal, geo morphological, natural and zoological significance and also equally important for the purpose of protecting, conserving, propagating and developing marine wildlife in its environment.

And whereas, the entire lagoon and its surrounded reefs are in abundance with the prolific corals (productive in primary and secondary levels of biomass formation more than even an evergreen forests on land) and its associated diversity of marine wildlife, which is the ideal location for the propagation of corals and all its associated wildlife organisms.

And whereas, this lagoon, corals inside the lagoon along with surrounded coral reefs provide habitat, breeding ground, shelter, nesting place and niche for many protected species like coelenterate, holothurians, echinoderms, mollusks, sponges, turtles, mammals and many other fauna & flora which all most all these species are listed in the various Schedules of the Wildlife (Protection) Act, 1972.

Now therefore, by reason of ecological, environmental, faunal, floral, geographical or zoological association or importance, for the purpose of protecting, propagating or developing wildlife therein or its environment, the Hon'ble Administrator of Union Territory of Lakshadweep Administration in exercise of the powers conferred by sub-section (1) of Section 36A of the Wildlife (Protection) Act, 1972 and in consultation with the local community, the Cheriyapani lagoon surrounded by its reef area, the situation and limits of which are described under this notification is declared as Cheriyapani Sea Cucumber Conservation Reserve and further named as Dr. KK Mohammed Koya Sea Cucumber Conservation Reserve, Cheriyapani.

Price:75 Paisa

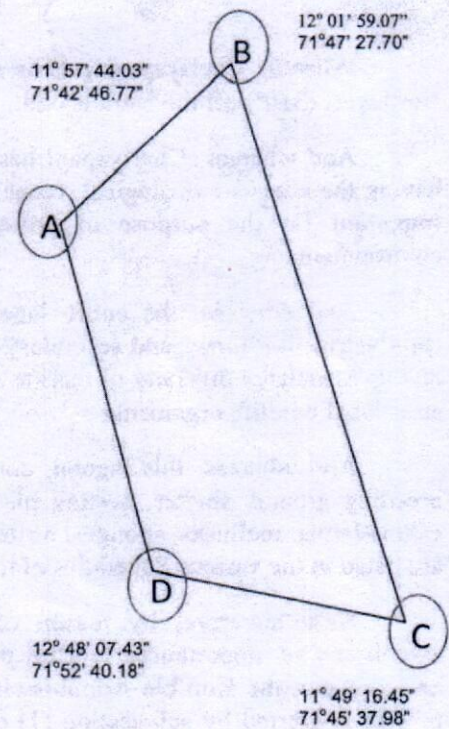
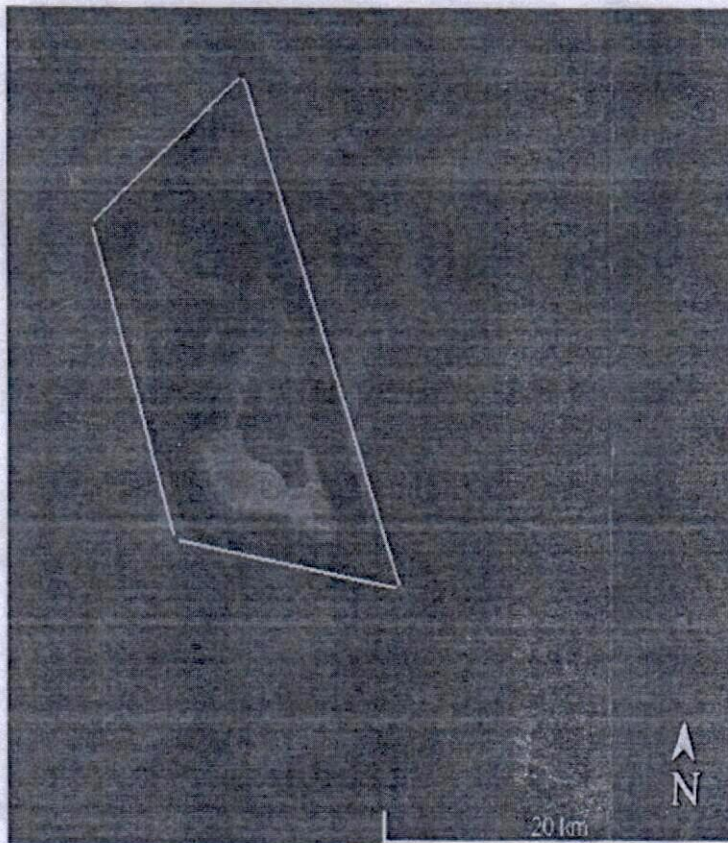
LGP.Kvt.F-2119/03-20/50

### Extent and Boundaries of the Cheriyanpani Conservation Reserve

#### A. Boundaries

Edge point	Side	Latitude	Longitude
A	Northwest	11° 57' 44.03"	71° 42' 46.77"
B	Northeast	12° 01' 59.07"	71° 47' 27.70"
C	Southeast	12° 48' 07.43"	71° 52' 40.18"
D	Southwest	11° 49' 16.45"	71° 45' 37.98"

#### B. Map



(2)

THE LAKSHADWEEP GAZETTE EXTRAORDINARY

**C. Distances**

Points	Side	Distance
A to B	North	12 Km
B to C	East	27 Km
C to D	South	12 Km
D to A	West	17 Km

- D. Boundary Perimeter 68 Km  
E Area 239 Sq Km.

This is issued with the approval of Hon'ble Administrator, Union Territory of Lakshadweep Administration vide Diary No. 458 dated 27/02/2020

Sd/-  
(Damodhar A.T.,) IFS  
Secretary, Environment & Forest  
and Chief Wildlife Warden

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPLE BENCH,  
NEW DELHI**

ORIGINAL APPLICATION NO. 641 OF 2024

IN THE MATTER OF:

News Item titled- "Chunk of India's forests, missing, after 27-years delay to file reports Analysis" appearing in The Hindu dated 28.04.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CP  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

RESPONDENTS: MOEF&CC & ALL STATES/UTs

Know all to whom these presents shall come that I/We Santosh Kumar Reddy V, IFS, Secretary (Environment & Forest), Union Territory of Lakshadweep Administration, Kavaratti.

Them above named the Sunita Sharma Adv.  
do hereby appoint advocate(s) to be my / or Advocate in the above – noted case authorize her:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and / or deny the documents of opposite party. \_\_\_\_\_

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me /us to all intents and purpose.

*V. S. K. Reddy*

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And I/We undertake that I/We of my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ..... 24th ..... Day of September ..... 2024 Accepted subject to the terms of the fees.

(SUNITA SHARMA)

ADVOCATE FOR THE RESPONDENT No. 19

I Identify the Signature/Thumb Impression of Below Mentioned Person

Client

Secretary (Environment & Forests)  
U.T. of Lakshadweep  
Kavaratti-682 555

Client

Secretary (Environment & Forests)  
U.T. of Lakshadweep  
Kavaratti-682 555

XSN Signed in My Presence. The Client